

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD BENCH**  
**COURT - 1**

ITEM No.130

IA/254(AHM)2021 in CP(IB) 503 of 2019

**Order under Section 19 IBC,2016**

**IN THE MATTER OF:**

Arpan Maheshkumar Shah

.....Applicant

V/s

Dhirendra Hansraj Singh & Ors

.....Respondent

**Order delivered on .09/03/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Nihar Thakore, Advocate for Mr. Salil  
Thakore, Advocate

For the Respondent

:

**ORDER**

Learned counsel for the RP submitted that Hon'ble Supreme Court has passed the order to maintain the status quo as far as the assets of the Corporate Debtor are concerned. Hence matter stands adjourned to 04.05.2022.



**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**



**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**